

[To be published in the Gazette of India Extraordinary Part II Section 3, Sub Section (ii)]

Government of India
Ministry of Commerce & Industry
Department of Commerce
Directorate General of Foreign Trade
Udyog Bhawan

Notification No. 47/2015-2020

New Delhi, the 31 January, 2018

Subject: Notification of 'Indian Trade Classification (Harmonised System) of Export Items, 2018' [Schedule 2, Export Policy of ITC(HS), 2018] –


S.O.(E) In exercise of the powers conferred by Section 5 of the Foreign Trade (Development & Regulation) Act, 1992 (No.22 of 1992) (as amended from time to time) read with paragraph 2.01 of the Foreign Trade Policy (FTP) 2015-2020, the Central Government hereby notifies Schedule 2 (Export Policy) of 'Indian Trade Classification (Harmonised System) of Export Items, 2018' [Schedule 2 (Export Policy) of ITC(HS), 2018] as enclosed in the Annexure to this Notification.

2. Schedule 2 of ITC(HS), 2018 contains current export policy of items indicated alongwith policy conditions to be fulfilled, if any. The same is available on the DGFT website (www.dgft.gov.in) under heading captioned 'ITC(HS), Schedule 2, Export Policy 2018'.

3. This shall come into force with immediate effect.

4. **Effect of this Notification:**

Schedule 2 (Export Policy) of ITC(HS), 2018 is notified.


(Alok Vardhan Chaturvedi)
Director General of Foreign Trade
E-mail: dgft@nic.in

[Issued from F. No. 01/91/ 180/09/AM18 /Export Cell]